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WP-13160-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT,  
CHIEF JUSTICE

&amp;

HON'BLE SHRI JUSTICE VIVEK JAIN

ON THE 13<sup>th</sup> OF MAY, 2025WRIT PETITION No. 13160 of 2025

*PAWAN SHREE FOOD INTERNATIONAL PVT.LTD. THROUGH ITS  
AUTHORIZED REPRESENTATIVE WORKING AS SENIOR EXE*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

.....  
Appearance:

*Shri Naman Nagrath - Senior Advocate with Shri Ashish Rawat -  
Advocate for petitioner.*

*Shri Bramhadatt Singh - Deputy Advocate General for respondents.*  
.....

ORDER

*Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice*

The petitioner by filing the instant writ petition has prayed for quashing of the impugned order dated 12.03.2025 (Annexure P-4) passed by respondent No.7 and further prayed for a direction to the respondents to extend the period of contract for further 1+1 year as per Clause 8 of the Master Service Agreement dated 12.04.2022.

2. Learned counsel appearing for the respondents has opposed the present petition and filed a return to this effect.

3. However, on hearing learned senior counsel appearing for the petitioner and in view of the averments made in the present petition, we hereby dispose



of the present petition by directing the respondent No.1/Principal Secretary, Public Health and Family Welfare Department, Bhopal (M.P.) to treat the present petition as a representation of the petitioner and decide the same within a period of one week from today by passing a reasoned order. The decision so taken shall be communicated to the petitioner within a period of three days thereafter.

4. Needless to state that if the petitioner is still aggrieved, he may challenge the same before an appropriate forum.

5. Resultantly, the present petition is disposed of.

(SURESH KUMAR KAIT)  
CHIEF JUSTICE

(VIVEK JAIN)  
JUDGE

S/